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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11301/2025

REEPAK KANSALPetitioner

Through: Advocate (appearance not given)

versus

UNION OF INDIA AND ORS.Respondents

Through: Mr. P.S. Singh (CGSC) along with
Mr. Kumar Saurabh, Mr. Rajneesh
Sharma, Advs.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

16.10.2025

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1. At the outset, learned counsel for the petitioner seeks to amend the memo of parties so as to correctly reflect the name/ address of the respondent no.3. Let the same be filed within a period of one week from today.
2. Issue notice.
3. Learned counsel, as aforesaid, accepts notice on behalf of the respondent nos. 1 and 2.
4. Issue notice to the respondent no.3 through all permissible modes, including electronically.
5. Let reply be filed within a period of three weeks from today. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.
6. List on 18.12.2025.

SACHIN DATTA, J

OCTOBER 16, 2025/uk